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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 655 of 1992

Date of Decision: 8.1.1993

Adikandha Sahoo

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Ganeswar Rath
P.K. Mohapatra,
Advocates

For the respondents

Mr. Ashok Mishra,
Standing Counsel
Central Government

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C O R A M:

THE HONOURABLE MR. K.P. ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? *Ans*
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR .K.P.ACHARYA, VICE-CHAIRMAN, With the consent given by the counsel for both sides I have heard this matter for admission and hearing.

2. The petitioner Shri Adikandha Sahoo had been serving in Kusumi Branch Post Offices as Extra Departmental Branch Post Master for two years. His selection was challenged by one Smt. Sanjayarekha in Original Application No. 347 of 1990. The Bench by its judgment dated 24.4.1992 quashed the appointment of the present petitioner Shri Adikandha Sahoo and directed fresh selection process to be taken up. The competent authority while completing the process of selection found Smt. Bijayalaxmi Dhar (OP No.3) to be suitable and hence order of appointment was issued in favour of Smt. Dhar. Attempt by both Shri Adikandha and Smt. Sanjayarekha to get an appointment proved fruitless.

Therefore this application has been filed by Shri Adikandha with a prayer to order his appointment in some other post office

3. I have heard Mr. Ganeswar Rath, learned counsel for the petitioner and Mr. Ashok Mishra, learned Standing Counsel, appearing for the opposite parties.

4. I had directed the Superintendent of Post Offices, Dhenkanal to appear personally. Shri P.N. Mishra, the Superintendent of Post Offices, Dhenkanal has appeared personally to-day. He states that there is a vacancy of the post of Extra Departmental Delivery Agent in Tuisingha Post Office and he has no objection to adjust the present petitioner Shri Adikandha Sahoo against the said post.

5. In the circumstances stated above, it is directed that the Superintendent of Post Offices, Dhenkanal may favourably

consider the appointment of the petitioner Shri Adikandha Sahoo in the said post office. I shall also be very happy if the Superintendent of Post Offices, Dhenkanal tries to adjust Smt. Sanjayarekha in someother post offices, if it is possible.

6. Thus the application is accordingly disposed of leaving the parties to bear their own cost.

Recd Drb
8/11/93

VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 8th Jan 1993/ BKSahoo

